NATIONAL COMPANY LAW TRIBUNAL DIVISIONAL BENCH CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 13/06/2017 AT 02.30 PM PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL APPLICATION NUMBER : IND/1623/ (IB)/CB/2017 PETITION NUMBER : HALDIA COKE AND CHEMICALS PVT LTD NAME OF THE APPLICANT : 10 RULE 7 OF INSOLVENCY & BANKRUPTACY CODE 2016 UNDER SECTION **SIGNATURE** S.No. NAME (IN CAPITAL) REPRESENTATION BY WHOM I consil for Axis Bak
Comm for Systems P. Crundhanan V. SURDSIA) . Counsel for BoB S. SATHIYANARAYANAN Com of Mr CORPORATION CHETHAM JAY MI M. SIVABALAN -lourned for Union Banky Endia M. Mushupeli as arry

ORDER

Counsel for Petitioner present. Counsel for objectors, Axis Bank, Union Bank of India, Bank of Baroda, J&K Bank and Corporation Bank filed counter. However it has been seen that the Corporate Debtor has not made due compliance with the provisions required under Section 10 r/w the Rules made therein, particularly, Rule 7 Form 6 r/w instructions in Annexure-5. Therefore, the petitioner is granted an opportunity to rectify the defects in the application within seven days. Put up on 20.06.2017 at 02.30 P.M.

S.VIJAYARAGHAVAN)
MEMBER (TECHNICAL)

(CH. MOHD. SHARIEF TARIO) (MEMBER (JUDICIAL)